

12.20 hrs.

**PAPERS LAID ON THE TABLE****NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): I beg to lay on the Table a copy of the Imported Cement Control (Fourth Amendment) Order, 1980 (Hindi and English versions) published in Notification No. S.O. 828(E) in Gazette of India dated the 30th September, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1390/80].

**REPORT OF THE COMMITTEE ON TRIPURA AND PARLIAMENTARY AFFAIRS**

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): On behalf of Shri Yogendra Makwana, I beg to lay on the Table a copy of the Report \* (Hindi version) of the Committee on Tripura, headed by Shri Dinesh Singh, M.P. [Placed in Library. See No. LT-1391/80].

**NOTIFICATION UNDER NAVAL ACT, 1958**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): I beg to lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1980 (Hindi and English versions) published in Notification No. S.R.O. 245 in Gazette of India dated the 9th August, 1980, under section 185 of the Navy Act, 1958. [Placed in Library. See No. LT-1392/80].

**NOTIFICATIONS UNDER INTER-STATE MIGRANT WORKMEN (REGULATION OF EMPLOYMENT AND CONDITIONS OF SERVICE) ACT, 1979, INDUSTRIAL DISPUTE ACT, 1947, EMPLOYEES' PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS ACT, 1952, A STATEMENT REGARDING INTERNATIONAL LABOUR CONFERENCE HELD AT GENEVA IN JUNE, 1978 AND****NOTIFICATION UNDER WORKING JOURNALISTS, AND OTHER NEWSPAPER EMPLOYEES (CONDITIONS OF SERVICE), AND MISCELLANEOUS PROVISIONS ACT, 1955**

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): I beg to lay on the Table:—

(1) A copy of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Central Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 514(E) in Gazette of India dated the 4th September, 1980, under sub-section (1) of section 35 of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979. [Placed in Library. See No. LT-1393/80].

(2) A copy of Notification No. S.O. 2474 (Hindi and English versions) published in Gazette of India dated the 20th September, 1980 adding 'Magnesite Mining' to the First Schedule of the Industrial Dispute Act, 1947, under sub-section (3) of section 40 of the said Act. [Placed in Library. See No. LT-1394/80].

(3) A copy each of the following Notifications (Hindi and English versions) under section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—

(i) The Employees' Deposit-Linked Insurance (Amendment) Scheme, 1980, published in Notification No. G.S.R. 1013 in Gazette of India dated the 27th September, 1980.

(ii) The Employees' Provident Funds (Third Amendment) Scheme 1980, published in Notification No. G.S.R. 592(E) in Gazette of India dated the 22nd October, 1980.

\* English version of the Report was laid on the Table on the 11th August, 1980.

(iii) The Employees' Provident Funds (Fourth Amendment) Scheme, 1980, published in Notification No. G.S.R. 614(E) in Gazette of India dated the 31st October, 1980. [Placed in Library. See No. LT-1395/80].

(4) A copy of Notification No. G.S.R. 613(E) (Hindi and English versions) published in Gazette of India dated the 30th October, 1980, adding employees of the industries engaged in the manufacture of Myrobalan Extract Powder, Myrobalan Extract Solid and Vegetable Tanin Blended Extract to Schedule I of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, under sub-section (2) of section 4 of the said Act. [Placed in Library. See No. LT-1396/80].

(5) A copy of Notification No. G.S.R. 1069 (Hindi and English versions) published in Gazette of India dated the 11th October, 1980 specifying every establishment engaged in Building and Construction Industry and in each of which twenty or more persons are employed, as a class of establishments to which the provisions of Employees' Provident Funds and Miscellaneous Provisions Act, 1952 shall apply, issued under sub-section (3) of section 1 of the said Act. [Placed in Library. See No. LT-1397/80].

(6) A statement (Hindi and English versions) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Sixty-fourth Session of the International Labour Conference held at Geneva in June, 1978. [Placed in Library. See No. LT-1398/80].

(7) A copy of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions

(Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 889(E) in Gazette of India dated the 12th of November, 1980, under sub-section (3) of section 20 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955. [Placed in Library. See No. LT-1399/80].

NOTIFICATIONS UNDER DELHI POLICE ACT, 1978, CENTRAL INDUSTRIAL SECURITY FORCE ACT, 1968, REPORTS UNDER COMMISSIONS OF INQUIRY ACT, 1952 AND NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

SHRI MALLIKARJUN: On behalf of Shri P. Venkatasubbaiah, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 148 of the Delhi Police Act, 1978:—

(i) Notification No. F.10/26/75-Home(P)/Estt., published in Delhi Gazette dated the 5th June, 1980 regarding charges in respect of police guards supplied on payment to private persons etc.

(ii) The exposure and movement of corpses of deceased persons in the streets. Regulations, 1978, published in Notification No. 1370/Spl. Cell/PHQ in Delhi Gazette dated the 12th June, 1980.

(iii) The Union territory of Delhi Swimming Pools (Licensing and Controlling) Regulations, 1980, published in Notification No. 1517/Spl. Cell/PHQ in Delhi Gazette dated the 23rd June, 1980.

(iv) The Union territory of Delhi Loud-Speakers (Licensing and Controlling) Regulations, 1980, published in Notification No. 1518/Spl. Cell/PHQ in Delhi Gazette dated the 23rd June, 1980.

(v) The Delhi Eating Houses Registration Regulations, 1980, published in Notification No. 1555/